

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:5378
ANSWERED ON:09.05.2012
ENABLING ENVIRONMENT FOR TRANSPARENT GOVERNANCE
Sampath Shri Anirudhan

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

(a) whether the Government proposes to introduce any mechanism to develop an enabling environment for the development and management of human resources for transparent governance; and

(b) if so, the details thereof?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(SHRI V. NARAYANASAMY)

(a) & (b): The Central Government is determined to provide good governance that is corruption- free, transparent, accountable and responsive at all times.

For promoting 'competition,' 'simplifying transactions,' 'ensuring accessibility and responsiveness' and 'reduction of discretion', as laid out in the 4th Report of 2nd Administrative Reforms Commission titled 'Ethics in Governance', all Ministries/ Departments of the Government of India and the State Governments/Union Territories have been requested to formulate appropriate policies in a time bound manner. All Ministries/Departments/States/UTs have been advised to revise and effectively implement the Citizens' Charters and provide quality services. The Government has also introduced the Right of Citizens for Time Bound Delivery of Goods and Services and Redressal of their Grievances Bill, 2011 in the Lok Sabha on 20.12.2011.

The enactment of the Right to Information Act, 2005, as a comprehensive legislation, marks a benchmark in transparency and accountability in Government.